

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 55 of 2020

IN THE MATTER OF:

Anhui Light Industries International Co. Ltd. ...Appellant

Vs

Coastal Plastochem Pvt. Ltd.Respondent

Present:

**For Appellant: Mr. Mudit Sharma and Ms. Nandini Sharma,
Advocates.**

For Respondent:

ORDER

13.01.2020: Learned counsel for the Appellant submits that there is no existence of dispute. Letter dated 6th November, 2017 (page 195) relied by Corporate Debtor was never served on the Appellant. However, we find that the said letter was issued by Corporate Debtor in reply to Appellant's letter dated 23rd October, 2017 and in the letter dated 6th November, 2017 the Corporate Debtor has referred to the email sent to Appellant which relates to inferior quality of materials.

Let notice be issued on Respondent by Speed Post. Requisites alongwith process fee be filed by tomorrow. If the Appellant provides email address of the Respondent, let notice be also issued through email.

The Appellant will also state as to which email was received by it and why he intended to amicably settle the matter after telephonic discussion, as

per letter dated 23rd October, 2017 (page 194), if the amount was due and payable.

Post the case 'for admission (after notice)' on **5th February, 2020.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/sk